

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA
UNSTARRED QUESTION NO.2451
TO BE ANSWERED ON 16.03.2017

Digitisation of Land Records

2451. SHRI ADV. CHINTAMAN NAVASHA WANGA:
SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has implemented Digital India Land Records Modernisation Programme as a Central Sector Scheme and if so, the details thereof with components of the scheme;
- (b) whether any policy circular has been issued in this regard and if so, the details thereof;
- (c) the present status of the said programme, State/UT-wise; and
- (d) the proposed deadline for completing the digitisation of land records?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV):

(a) to (d): National Land Records Modernization Programme (NLRMP) was approved in 2008-09. NLRMP has been revamped under Digital India Initiative as Digital India Land Records Modernization Programme (DILRMP), as a Central Sector Scheme with 100% Central grant with effect from 01st April 2016. Under DILRMP the following major activities are *inter alia* being carried out:

- (i) Computerization of record of rights;
- (ii) Digitization of cadastral maps;
- (iii) Integration of records of rights and cadastral maps (i.e. integration of textual and spatial data);

(iv) Computerization of registration;

(v) Integration of registration with land records (i.e. integration of the two processes of registration and updation of land records).

(vi) Survey / re-survey

A policy circular was issued on 8th December 2016 to ordinarily carry out record or survey / re-survey operations from DILRMP funds only in places where the record of rights or field book or cadastral map are not available or have been destroyed / damaged / outdated etc. and not to have unnecessary surveys / re-surveys when the land records are available as per the normal.

Another policy circular was issued on 21st February 2017 to unequivocally clarify that DILRMP is meant for computerisation of record of rights and digitisation of cadastral maps in both rural and urban areas and that the computerisation / digitisation of land records in urban areas i.e. in areas defined as metropolitan area, municipal area or municipality in Article 243 P may be undertaken *mutatis mutandis* to the computerisation / digitisation in rural areas wherever land records are available with whichever authority.

So far one or more components have been sanctioned in 457 districts.

From 2008-09 to 2016-17 (upto 09-03-2017) an amount of Rs. 1299.28 crore has been released.

The present status of the programme is given in **Annexure**.

The programme is being implemented by the States. The pace of implementation depends upon and varies from State to State.

Annexure referred to in reply to Lok Sabha Unstarred Q. No. 2451 for 16-03-2017

State/UT-wise Status of Digital India Land Records Modernization Programme

S.No.	States/UTs	Districts sanctioned /Total Districts	Computerisation of Record of Rights (No of Villages)	Digitisation of Cadastral MAPs/FMBs/Tippans (No.)	Cadastral Maps linked to RoR	Connectivity between Revenue Offices (No. of Tehsils)	Computerisation of Registration (No. of SROs)	Integration of Registration and Land Records (No. of SROs + Tehsils)
1	ANDAMAN & NICOBAR	1/3	205(98.09%)	184(13.07%)	91(43.54%)	3	5	1
2	ANDHRA PRADESH	13/13	17065(97.16%)	178710(56.59%)	341(1.94%)	291	291	291
3	ARUNACHAL PRADESH	3/19	0(0%)		0	0	0	0
4	ASSAM	26/34	13925(52%)	13417(99.93%)	13417(50.11%)	0	0	0
5	BIHAR	38/38	30114(64.84%)	70511(99.67%)	1(0%)	3	122	9
6	CHANDIGARH	1/1	6(37.5%)		0	0	0	0
7	CHATTISGARH	13/27	18869(92.57%)	41973(92.38%)	18234(89.46%)	0	2	0
8	DADRA & NAGAR HAVELI	1/1	72(100%)	2271(100%)	0	1	1	1
9	DAMAN & DIU	2/2	22(78.57%)	0	0	1	1	0
10	GOA	2/3	1(0.24%)	0	1(0.24%)	0	7	0
11	GUJARAT	32/33	14693(79.1%)	126459(16.37%)	3930(21.16%)	287	287	287
12	HARYANA	21/21	6583(92.88%)	51512(91.83%)	0	112	114	114
13	HIMACHAL PRADESH	12/12	20675(99.91%)	140239(99.8%)	7096(34.29%)	123	123	123
14	JAMMU & KASHMIR	12/22	528(9.21%)		0	0	0	0
15	JHARKHAND	20/24	14175(43.28%)	28188(64.71%)	353(1.08%)	42	42	42
16	KARNATAKA	6/30	29523(100%)		0	0	0	0
17	KERALA	11/14	735(43.91%)	98793(94.48%)	0	311	314	312
18	LAKSHADWEEP	1/1	24(100%)		0	0	0	0
19	MADHYA PRADESH	27/51	54634(99.21%)	111653(97.77%)	47795(86.79%)	233	233	0
20	MAHARASTRA	34/36	44331(98.83%)	179534(3.64%)	0	505	512	511
21	MANIPUR	4/9	255(9.39%)		0	0	0	0
22	MEGHALAYA	5/11	0(0%)		0	0	1	0
23	MIZORAM	3/8	0(0%)		0	0	0	0
24	NAGALAND	9/12	0(0%)		0	0	0	0
25	NCT OF DELHI	1/11	0(0%)		0	21	21	0
26	ODISHA	30/30	51678(100%)	115284(100%)	51677(100%)	0	1	0
27	PUDUCHERRY	2/2	127(97.69%)	14044(100%)	0	0	10	0
28	PUNJAB	5/22	12042(93.39%)	13080(90.92%)	0	13	27	14
29	RAJASTHAN	11/33	46328(96.68%)	6332(6.39%)	8(0.02%)	15	177	9
30	SIKKIM	4/4	389(93.29%)	2549(100%)	34(8.15%)	8	13	9
31	TAMILNADU	32/32	12368(73.97%)	2695268(84.25%)	773(4.62%)	21	466	29
32	TELANGANA	10/10	10768(99.44%)	15601(86.48%)	86(0.79%)	141	141	141
33	TRIPURA	7/8	892(100%)	5272(100%)	889(99.66%)	18	18	18
34	UTTARAKHAND	13/13	13843(80.62%)	1545(13.86%)	0	0	45	0
35	UTTAR PRADESH	26/75	105007(96.24%)	14480(14.78%)	7048(6.46%)	8	37	8
36	WEST BENGAL	19/20	40252(95.68%)	59444(91.24%)	17764(42.22%)	180	255	229
Total		457/687	560129	3986343	169538	2337	3266	2148

Note: Status based on information entered by the States/UTs on the central MIS portal

There are certain evident inconsistencies/incongruities in the data. The information is also not up-to-date.

The issues are being taken up with the State Governments / UT Administrations for ensuring error-free updated information in real-time on continuing basis.